

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2993

ANSWERED ON:07.08.2015

Recall of Food Products

Owaisi Shri Asaduddin

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Food Safety and Standards Act has provisions for recalling food items which are not in compliance with the laid down food safety, regulatory and manufacturing norms;

(b) if so, the details thereof indicating the number of cases where such items have been recalled under the said provisions during the last three years and the current year, State/UT-wise;

(c) whether the Government proposes to amend the Consumer Protection Act to recall such food items which do not meet the requisite standards of Bureau of Indian Standards and if so, the details thereof; and

(d) the other steps taken/being taken by the Government in this regard?

**Answer**

(a): Section 28 of Food Safety and Standards Act, 2006 provides for the Food Recall Procedure.

Contdâ€¦â€¦!

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(b): The details of food business operators who have been found to have violated the regulatory and manufacturing standards leading to recall of products/withdrawal of NOCs/ rejection of applications for product approval are as below:

Sr. No. Name of FBO Name of Product

1. M/s. Amway India Enterprises Pvt. Ltd. Nutrilite cal mag-D, Nutrilite Natural B Tablets, Nutrilite Iron Folic acid Tablets, Nutrilite Bio C, Poitrium-Vanilla and Nutrilite Kids Drink Mixed fruit flavour
2. M/s. Monster Energy India Pvt. Ltd. Monster Energy Drink
3. M/s Pushpam Foods Pvt. Ltd. Cloud 9 Energy Drink
4. M/s. Hector Beverage Pvt. Ltd. Tzinga Energy Drink
5. M/s. Akoaroma Co. Akoaroma Flavored Water
6. M/s Nestle India Ltd. Maggi Instant Noodles
7. M/s Pushpam Foods Pvt. Ltd Restless Energy Drink
8. M/s Barry Callebaut India Pvt. Ltd Milk compound, Dark compound and White compound
9. M/s Jagdale Industries Ltd. Mulmin Plus capsules, Mulmin Pro, Mulmin syrup, Mulmin drops

Further, "No Objection Certificates" (NOCs) of various food products (more particularly the Energy Drinks) manufactured by different companies including the MNCs have been withdrawn and orders issued for recall of the products. Details of these products/ companies are available on the FSSAI's website.

(c) & (d): The Cabinet has approved the Consumer Protection Bill, 2015. The new Bill provides for establishment of a Central Consumer Protection Authority with power to investigate into recall goods found to be unsafe.